



2026:AHC:23720

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1494 of 2026

Vishnu Kumar Saini And 40 Others

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shailja Kant Tripathi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Shailja Kant Tripathi, learned counsel for the petitioners and Sri Gaurav Singh, learned Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioners is that the writ petitioners are presently posted Constable in Police Department in Mathura, according to the writ petitioners, their pay/ salary to be revised in pursuance of the Circular Government order dated 22.12.2016 and letter dated 07.10.2024 while according increments w.e.f. 01.01.2017 instead of 01.07.2017.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned Standing Counsel submits that the claim of the writ petitioners needs adjudication at the first instance by the fifth respondent, Senior Superintendent of Police, District Mathura.
5. To such a submission, learned counsel for the petitioners has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being disposed off granting liberty to the writ petitioners to prefer a comprehensive representation along with the self-attested copy of the writ petition before the fifth respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioners strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order. In case the fifth respondent is of the opinion that the matter is to be decided

by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

February 4, 2026

N.S.Rathour

(Vikas Budhwar,J.)